

**GOVT BARS RELIGIOUS CONGREGATION,
SOCIAL/CULTURAL/RELIGIOUS FUNCTIONS**

Panaji: [April 10, 2020](#)

The Home Secretary, Government of India has barred permission for all religious congregation without any exception including all social/cultural/religious functions/gatherings and has requested the State Government to ensure strict compliance of lockdown measures and not to allow any social/religious gathering/procession in view of the ensuing festivals in the month of [April 2020](#).

The Ministry has drawn the attention of Clause 9 & 10 of the Consolidated Guidelines notified by Ministry of Home Affairs vide dated [March 24, 2020](#) and further modified on [March 25, 2020](#), [March 27, 2020](#), [April 02, 2020](#) and [April 03, 2020](#) on the Lockdown Measures for containment of COVID-19 epidemic in the Country.

The District authorities and field agencies are directed to take all required precautionary/preventive measures for maintenance of law and order, peace and public tranquility apart from maintaining appropriate vigil on social media against circulation of any objectionable content.

Action under the relevant penal provisions of the Disaster Management Act 2005 and IPC shall be taken by the law enforcing agencies for contravention or violation of any lockdown measure.

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